Question No. *1519

INDEX OF INFORMATION

Sr. No.	Subject	Page No.
1.	Reply in English	1
2.	Executive Summary	2
3.	Note for the pad in English	3-4
4.	Reply in Hindi	5
5.	Note for the pad in Hindi	6-7

To Check the Adulteration in Food Items

*1519. SH. RAM KUMAR GAUTAM, MLA: Will the Food & Drugs Minister be pleased to state whether there is any proposal under consideration of the Government to check the adulteration in food items in State by enforcing a strict law; if so, the time by which the above said proposal is likely to be materialized?

Anil Vij, Health Minister

Sir, State Government has already implemented Food Safety and Standards Act, 2006 w.e.f. 05.08.2011, for checking the adulteration in Food items.

EXECUTIVE SUMMARY

- ➤ Food and Drugs Administration Department has fixed a target of 30 samples per Food Safety Officer per month from their respective district.
- ➤ Total **16023** Food Samples have been collected from each district of Haryana State from April, 2016 to December, 2021.
- ➤ Total **12159** Food Samples have been found conforming the standards in Haryana State from April, 2016 to December, 2021.
- ➤ Total **3864** Food Samples have been found adulterated/misbranded/substandard/unsafe in Haryana State from April, 2016 to December, 2021.
- ➤ Out of total **3864** Adulterated food samples, total **2653** Cases have been registered from April, 2016 to December, 2021.
- ➤ Total **1872** Adjudication Cases have been decided by Adjudicating Officers-Cum-Additional Deputy Commissioners in Haryana State from June, 2015 to December, 2021.
- ➤ Total penalty amounting to **Rs.14,53,89,500/-** (Rs. Fourteen Crores Fifty Three Lakhs Eighty Nine Thousand Five Hundred only) has been imposed by Adjudicating Officers-Cum-Additional Deputy Commissioners in **1872** cases, in Haryana State from June, 2015 to December, 2021.
- ➤ Total **17 Food Business Operators** were sentenced to imprisonment during the period of June, 2015 to December, 2021, for adulteration in Food items.
- Two Food Testing Laboratories namely State Food, Water and Excise Laboratory, Haryana, Sector-11D, Chandigarh and District Food Laboratory, Polyclinic, Sector-16, Karnal are functioning under Food and Drugs Administration Department, Haryana.
- ➤ Renovation work of State Food, Water and Excise Laboratory, Haryana, Sector-11D, Chandigarh has been completed. For this purpose Rs. 50 Lacs were provided by Food Safety and Standards Authority of India (FSSAI) and Rs. 164.48 Lacs have been provided by State Government.
- ➤ 03 High End Equipments have been installed in State Food, Water and Excise Laboratory, Haryana, Sector-11D, Chandigarh, for this purpose Food Safety and Standards Authority of India (FSSAI) has provided Grant-in-Aid of Rs. 845 Lacs.
- ➤ For renovation work of District Food Laboratory, Karnal an amount of Rs. 50 Lacs has been provided by FSSAI and Rs. 90.29 Lacs have been sanctioned by State Government.

खाद्य पदार्थी में मिलावट की रोकथाम बारे

*1519, श्री रामकुमार गोत्तम, एम.एल.ए.: क्या खाद्य एंव औषधि मंत्री यह बताएगें कि क्या सख्त कानून बनाकर राज्य में खाद्य पदार्थों में मिलावट को रोकने का कोई प्रस्ताव सरकार के विचाराधीन है; यदि हां, तो उपरोक्त प्रस्ताव के कब तक कार्यान्वित किए जाने की संभावना है?

अनिल विज, स्वास्थ्य मंत्री

श्रीमान जी, राज्य सरकार ने खाद्य पदार्थों में मिलावट की रोकथाम के लिए खाद्य सुरक्षा एवं मानक अधिनियम 2006 दिनांक 05.08.2011 से पहले ही लागू किया हुआ है।